

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 9 of 2011

Dated :20th July, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Himachal Pradesh State Electricity Board ... Appellant(s)

Versus

H.P. Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s): Mr. R.K. Mehta & Mr. Antaryami Upadhyay & Mr. A. David

Counsel for the Respondent(s): Mr. S.B. Upadhyay, Sr. Adv. with Mr. Pawan Upadhyay, Mr. Jayesh Gaurav & Mr. Param Kr. Mishra for R.2 Ms. Shikha Ohri Vashishth for HPERC

Appeal No. 178 of 2010

Jaiprakash Power Ventures Limited ... Appellant(s)

Versus

H.P. State Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s): Mr. S.B. Upadhyay, Sr. Adv. with Mr. Pawan Upadhyay, Mr. Jayesh Gaurav & Mr. Param Kr. Mishra for R.2

Counsel for the Respondent(s): Mr. R.K. Mehta & Mr. Antaryami Upadhyay & Mr. A. David Ms. Shikha Ohri Vashishth for HPERC

ORDER

We have heard the learned counsel for the parties. The learned counsel for the parties are directed to file their respective comprehensive Written Submissions on or before 24.08.2011 after serving copy on the other side.

Post the matters for further hearing on **24.08.2011**.

(V.J. Talwar)
Technical Member

TS/KS

(Justice M. Karpaga Vinayagam)
Chairperson